

15 -ാം കേരള നിയമസഭ

4 -ാം സമ്മേളനം

നക്ഷത്രചിഹ്നമിട്ട ചോദ്യം നം. 109

14-03-2022 - ൽ മറുപടിയ്ക്ക്

റോഡുകളുടെ ശോച്യാവസ്ഥ പരിഹരിക്കാൻ നടപടി

ചോദ്യം		ഉത്തരം	
<p>ഡോ. എം.കെ. മുനീർ , ശ്രീ. മഞ്ഞളംകുഴി അലി , ശ്രീ എൻ എ നെല്ലിക്കുന്ന്</p>		<p align="center">null</p> <p align="center">(പൊതുമരാമത്ത്-വിനോദസഞ്ചാര വകുപ്പ് മന്ത്രി)</p>	
(എ)	<p>അശാസ്ത്രീയമായ നിർമ്മാണവും പരിപാലിക്കുന്നതിലെ വീഴ്ചയും മൂലം സംസ്ഥാനത്തെ മിക്ക റോഡുകളും സഞ്ചാര യോഗ്യമല്ലാതെ ശോച്യാവസ്ഥയിലാണെന്ന ഹൈക്കോടതിയുടെ നിരീക്ഷണം പരിശോധിച്ചിട്ടുണ്ടോ;</p>	(എ)	<p>കാലവർഷത്തെ തുടർന്ന് സുഗമസഞ്ചാര യോഗ്യമല്ലാതായ സംസ്ഥാനത്തെ ചില റോഡുകൾ അറ്റകുറ്റപ്പണി നടത്തണമെന്ന ഹൈക്കോടതിയുടെ നിർദ്ദേശം പരിശോധിച്ചിട്ടുണ്ട്.</p>
(ബി)	<p>ജല അതോറിറ്റി പൈപ്പുകൾ സ്ഥാപിക്കുന്നതിനും കേബിളുകൾക്ക് വേണ്ടിയും റോഡുകൾ വെട്ടിമുറിക്കുന്നതിന് മുമ്പായി ബന്ധപ്പെട്ട വകുപ്പുകളുടെ ഏകോപനം ഉണ്ടാക്കണമെന്ന ഉത്തരവ് നടപ്പാക്കുന്നതിൽ സ്ഥിരമായ വീഴ്ച വരുത്തുന്നതായ ആക്ഷേപം ശ്രദ്ധയിൽപ്പെട്ടിട്ടുണ്ടോ; എങ്കിൽ ഇത് ഗൗരവമായി കാണുന്നുണ്ടോ;</p>	(ബി)	<p>പൊതുമരാമത്ത് - ജല അതോറിറ്റി പ്രവൃത്തികളിലെ പ്രവൃത്തികളുടെ ഏകോപനത്തിനായി പൊതുമരാമത്ത് വകുപ്പിലേയും ജലവിഭവ വകുപ്പിലേയും ഉദ്യോഗസ്ഥരെ അംഗങ്ങളാക്കി ഉൾപ്പെടുത്തി, പൊതുമരാമത്ത് വകുപ്പ് സെക്രട്ടറി കൺവീനറായി ഒരു സമിതി 07.01.2022-ലെ സ.ഉ(സാധാ)നം.20/2022/പൊ.മ.വ പ്രകാരം രൂപീകൃതമായിട്ടുണ്ട്. പ്രവൃത്തികൾ ഏകോപിക്കുന്നതിന് ഒരു മാർഗ്ഗരേഖ നിഷ്കർഷിച്ച് 24.02.2022-ലെ സ.ഉ(കൈ) നം. 8/2022/പൊ.മ.വ പ്രകാരം ഉത്തരവ് പുറപ്പെടുവിച്ചിട്ടുണ്ട്. ഇത് പ്രകാരമാണ് നിലവിൽ റോഡ് കുഴിക്കുന്നതിന് അനുമതി നൽകുന്നത്. കൂടാതെ ദേശീയപാത വിഭാഗത്തിന്റെ പരിധിയിലുള്ള റോഡുകളിൽ കേന്ദ്ര റോഡ് ഗതാഗത ഹൈവേ മന്ത്രാലയത്തിന്റെ കത്ത് നമ്പർ. RW/NH-33044/29/2015/S&R(R) തീയതി 22/11/2016 ലെ നിർദ്ദേശങ്ങൾക്ക് വിധേയമായിട്ടാണ് പൈപ്പുകളോ കേബിളുകളോ ഇടുന്നതിനുള്ള അനുമതി നൽകുന്നത്. പ്രസ്തുത സർക്കുലറിൻ പ്രകാരം 5 വർഷത്തേക്കുള്ള ലൈസൻസ് ഫീസും, പെർഫോമൻസ് ഗ്യാരന്റിയും മാത്രമാണ് സ്വീകരിക്കുന്നത്. പ്രസ്തുത സർക്കുലർ പ്രകാരം ടി കക്ഷി അവരുടെ ചിലവിൽ തന്നെ റോഡുകൾ പൂർവ്വസ്ഥിതിയിൽ ആക്കേണ്ടതാണ്. റോഡ് കട്ടിംഗുകൾ പരമാവധി കുറയ്ക്കുന്നതിനുള്ള ടെഞ്ചുസ് ടെക്നോളജി അടക്കമുള്ള നൂതനമായ</p>

		<p>സാങ്കേതിക വിദ്യകൾ പൈപ്പുകൾ ഇടുന്നതിൽ ഉപയോഗിക്കേണ്ടതുണ്ടെന്നും വ്യക്തമാക്കിയിട്ടുണ്ട്.</p>
(സി)	<p>റോഡുകളുടെ ശോച്യാവസ്ഥയ്ക്ക് കാരണമാകാതെ അറ്റകുറ്റപ്പണികൾ യഥാസമയം തീർത്ത് പരിപാലനം ഉറപ്പാക്കുന്നതിലെ വീഴ്ച പരിഹരിക്കുന്നതിനുള്ള നടപടികൾ വ്യക്തമാക്കുമോ?</p>	<p>(സി) റോഡുകളുടെ അറ്റകുറ്റപ്പണികൾ യഥാസമയം പരിപാലിക്കുന്നതിനായി ആവശ്യമായ നടപടികൾ സ്വീകരിച്ചു വരുന്നുണ്ട്. ഈ സാമ്പത്തിക വർഷം മുതൽ ഡിഫക്ട് ലയബിലിറ്റി കാലാവധിയിലുൾപ്പെടാത്ത റോഡുകൾ റണ്ണിംഗ് കോൺട്രാക്റ്റിൽ ഉൾപ്പെടുത്തി പരിപാലിക്കുന്നതിനാവശ്യമായ നടപടികൾ സ്വീകരിച്ചിട്ടുണ്ട്. കൂടാതെ നിലവിൽ ഡിഫ്റ്റ് ലയബിലിറ്റി കാലാവധിയിലുള്ള റോഡുകളിൽ ഡി.എൽ.പി.യുടെ വിശദാംശങ്ങൾ ഉൾപ്പെടുന്ന ബോർഡുകൾ സ്ഥാപിക്കുകയും തകരാറുകൾ ശ്രദ്ധയിൽപ്പെടുന്ന പക്ഷം കരാറുകാരുടെ ഉത്തരവാദിത്തത്തിൽ അവ പരിഹരിക്കുന്നതിനുള്ള നടപടികൾ സ്വീകരിച്ചുവരുന്നു. ഭാവിയിൽ നിർമ്മാണ ഗുണമേന്മ ഉറപ്പ് വരുത്താൻ സഹായകരമാകും. OPBRC എന്ന നൂതന കരാർ വ്യവസ്ഥയിൽ ഉൾപ്പെടുത്തി റോഡുകൾ 7 വർഷം കേടുപാടുകൾ കൂടാതെ സംരക്ഷിക്കുന്നതിനുള്ള പ്രവൃത്തികളും നടപ്പിലാക്കിവരുന്നു.</p>

സെക്ഷൻ ഓഫീസർ

"ഭരണഭാഷ മാതൃഭാഷ"



കേരള സർക്കാർ



സംഗ്രഹം

പൊതുമരാമത്ത് വകുപ്പ് - പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജലവിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേക്കായി സ്ഥിര സമിതി രൂപീകരിച്ചുകൊണ്ട് ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

പൊതുമരാമത്ത്(എച്ച്) വകുപ്പ്

സ.ഉ.(സാധാ) നം.20/2022/പൊ.മ.വ തീയതി,തിരുവനന്തപുരം, 07/01/2022

പരാമർശം:- 05.01.2022 ന് ബഹു .പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ ബഹു.ജലവിഭവ വകുപ്പ് മന്ത്രിയുമായുള്ള യോഗ തീരുമാനം.

ഉത്തരവ്

പൊതുമരാമത്ത് പ്രവൃത്തികളുമായി ബന്ധപ്പെട്ട് ജലവിഭവവകുപ്പിന്റെ ഏകോപനം നടത്തുന്നതിലേക്കായി 05.01.2022 ന് ബഹു. പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ അദ്ധ്യക്ഷതയിൽ ബഹു. ജലവിഭവ വകുപ്പ് മന്ത്രിയുമായുള്ള ഒരു യോഗം ചേരുകയുണ്ടായി.പ്രസ്തുത യോഗത്തിൽ പൊതുമരാമത്ത് റോഡുകളുടെ പരിപാലനവും ജലവിഭവ പദ്ധതികളും ഏകോപിപ്പിക്കുന്നതിലേക്കായി സ്ഥിര സമിതിയ്ക്ക് രൂപം നൽകാൻ തീരുമാനിച്ചു.ആയതിന്റെ അടിസ്ഥാനത്തിൽ ചുവടെ ചേർത്തിരിക്കുന്ന അംഗങ്ങളെ ഉൾപ്പെടുത്തി സ്ഥിര സമിതി രൂപീകരിച്ചുകൊണ്ട് ഉത്തരവാകുന്നു.

കൺവീനർ - സെക്രട്ടറി,പൊതുമരാമത്ത് വകുപ്പ്

പൊതുമരാമത്ത് വകുപ്പ് -അംഗങ്ങൾ

പൊതുമരാമത്ത് വകുപ്പ് ജോയിന്റ് സെക്രട്ടറി

ചീഫ് എഞ്ചിനീയർ(നിരത്ത് വിഭാഗം)

ചീഫ് എഞ്ചിനീയർ(ദേശീയപാത)

ചീഫ് എഞ്ചിനീയർ(മെയിന്റനൻസ്)

ചീഫ് എഞ്ചിനീയർ(കെ എസ് റ്റി പി - കെ ആർ എഫ് ബി)

ചീഫ് എൻജിനീയർ(പാലങ്ങൾ വിഭാഗം)

ജലസേചന വകുപ്പ് -അംഗങ്ങൾ

ജലവിഭവ വകുപ്പ് സെക്രട്ടറി

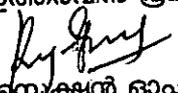
മാനേജിംഗ് ഡയറക്ടർ(കെ ഡബ്ല്യൂ എ)

ടെക്നിക്കൽ മെമ്പർ(കെ ഡബ്ല്യൂ എ)

ചീഫ് എഞ്ചിനീയർ(പ്രോജക്ട്)

ചീഫ് എഞ്ചിനീയർ(നോർത്ത്)
ചീഫ് എഞ്ചിനീയർ(സെൻട്രൽ)
ചീഫ് എഞ്ചിനീയർ(സൗത്ത്)

(ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം)
ആനന്ദ് സിംഗ്
സെക്രട്ടറി

ഉത്തരവിൻ പ്രകാരം

സെക്ഷൻ ഓഫീസർ

പകർപ്പ്: ബഹു.പൊതുമരാമത്ത് വകുപ്പ് മന്ത്രിയുടെ പി.എസ് ന്
പൊതുമരാമത്ത് വകുപ്പ് സെക്രട്ടറിയുടെ സി.എ
പൊതുമരാമത്ത് വകുപ്പ് ജോയിന്റ് സെക്രട്ടറിയുടെ സി.എ



GOVERNMENT OF KERALA

Abstract

Public Works Department - Guidelines for trenching of PWD roads, laying of pipelines and their restoration by KWA - Sanction accorded - Orders issued.

PUBLIC WORKS (H) DEPARTMENT

G.O.(Ms)No.8/2022/PWD Dated,Thiruvananthapuram, 24-02-2022

- Read: 1. G.O(Rt)No.30/2018/PWD dated 05.01.2018.
2. G.O(Ms)No.444/2018/Fin dated 26.11.2018.
3. Circular No.CE/R&B/GL-RC/2/2019 dated 30.03.2019 of the Chief Engineer, PWD, Roads.
4. G.O(Rt)No.756/2019/PWD dated 20.06.2019.
5. G.O(Ms)No.59/2020/PWD dated 30.07.2020.
6. Circular No.CE/R&B/GL-RC/3/2018 dated 24.09.2020 of the Chief Engineer, PWD, Roads.
7. Proceedings No.8665/AE3(MONITORING)/2020/KWA dated 19.11.2020 of the Managing Director, KWA.
8. G.O(Ms)No.2/2021/WRD dated 06/01/2021.
9. Circular No.H1/81/2021-PWD dated 03.07.2021.
10. Minutes of the Meeting dated 05.01.2022 held by Hon'ble Min, PWD in the presence of Hon'ble Min, WRD to discuss the co-ordination between PWD & WRD.
11. G.O(Rt)No.20/2022/PWD dated 07.01.2022.
12. Minutes of the 1st Meeting of the Committee constituted for the co-ordination of works of PWD & WRD held on 18.01.2022.

ORDER

The permissions for road cutting for laying various utilities are issued by PWD in accordance with the provisions of the PWD Manual and Highway Protection Act 1999. The Government Orders/Circulars

read above are presently in force regarding the guidelines for charging the restoration amounts and Security Deposits from the users. The laying of pipe lines by KWA in PWD roads and the consequent restoration of the roads is currently causing issues to both the Departments. Hence based on the Meetings held on 05.01.2022 and 18.01.2022 read as 10th and 12th paper above, it has been decided to issue particular direction regarding the trenching of PWD roads, laying of pipelines and their restoration by KWA in the light of the G.O read as 2nd paper above.

2. Government have examined the matter in detail and the following guidelines are issued hereby for road cutting and restoration for laying KWA pipe lines under PWD roads.

A. Utility Agency led Projects

(i) KWA shall apply for road cuttings through the RoW portal in accordance with the G.O read as 5th paper above. The upcoming road works of both KWA and PWD shall be displayed in the RoW portal and updated regularly.

(ii) For urgent leakages and repairs also the permission has to be sought from PWD through the RoW portal. No deposit amount is required for cutting in non DLP roads for emergency leak rectification works. (Repair work can be executed after intimating PWD in case of utmost emergency). Separate provision for sanction of emergency cases should be included in RoW portal.

(iii) In case of Utility laying works, KWA shall carry out the trenching, pipe laying, back filling and final restoration of the road surface. The road surface has to be restored to the same standards that was existing prior to trenching. Estimate of the restoration of roads shall be prepared by KWA in accordance with MoRTH specification and this will be included in the actual Utility laying/shifting/repair works.

(iv) In the case of leakages/repairs, KWA shall carry out road restoration done with plate compactors.

(v) The back filling of the trenches shall be carried out as per the CTE's direction in layers of 20cm thickness with roller/plate compactors for pipe laying works.

(vi) In the case of leakages/repairs, the back filling of the trenches shall be carried out in layers of 20cm thickness with plate compactors.

(vii) For the road restoration of pipe laying works, loosening and re-compacting for a depth of 30cm and provision of GSB and WMM with 15cm thick layers each should be included. The surfacing works should

be in accordance with the MORTH specifications and guidelines.

(viii)The work shall be carried out ensuring strict quality control and only with the supervision of PWD Engineers.

(ix)Minimum earth cushioning of 1.20m over the utility lines should be ensured

(x)As far as possible the laying of utility lines to be carried out through the shoulder portion and the alignment to be fixed through a joint inspection by both the Departments at EE level.

(xi)In case of road cutting and restoration works arranged by KWA in roads where resurfacing/upgradation works by PWD is scheduled, the restoration should be carried out excluding the provisions in the road work of PWD

(xii)A security deposit of 10% of the restoration amount required for the road cutting area to be remitted to PWD by KWA for the DLP existing roads, which will be released after the DLP of the restoration work and a tripartite agreement to be executed with PWD, KWA and the contractor who is carrying the work. Physical agreement keeping can be eliminated and the facility shall be made available/included in the online portal.

(xiii)All the quality control tests mentioned for road works in the Quality Manual of PWD to be carried out by KWA through accredited labs/institutions and the relevant test certificates to be submitted to PWD in the case of utility shifting/pipe laying.

(xiv)KWA shall submit the security deposit as above in the form of Treasury Savings Deposit/Bank Guarantee for obtaining sanction.

(xv)The time frame for completion of pipe laying and road restoration shall be specified in the permission letter and for delays/variations from the original sanctioned scope of trenching, the security deposit shall be forfeited proportionally.

(xvi)Display boards at site showing the details of work arranged by KWA with date of completion during execution and DLP details on completion of work should be erected.

(xvii)DLP conditions in accordance with existing PWD guidelines will be applicable for the restoration work done by KWA.

(xviii)The responsibility of the stretch handed over for trenching including safety arrangements and the maintenance during DLP of the restored portion shall vest with KWA limited to the length of the road where utility provider restored.

(xix)KWA shall take necessary steps to carry out the road cutting works, if any scheduled before arrangement of works by PWD.

(xx)In case of roads with existing DLP, the DLP responsibility of the road stretch where restoration is done will be vested with KWA.

(xxi)No road cutting will be permitted in roads which have been resurfaced for a period of one year from the date of completion of the work. Exemption may be granted on a case to case basis considering the importance like urgent leakage work, prestigious works, high priority works.

(xxii)For roads under DLP, beyond the first one year, the Executive Engineers, shall exercise powers to issue road cutting permit as mentioned in the G.O read as 5th paper above.

(xxiii)In the case of new bridge constructions, the provision for separate duct/platform for carrying the utilities shall be included in the design by PWD based on the requirement of user agency and the expenditure for the construction shall be met by the concerned agency.

(xxiv)In the case of existing bridges, the utilities already installed should be shifted in a phased time bound manner from the bridge by the user agency and separate provision for routing the same has to be made by the concerned agency.

B. PWD led Projects

(i)PWD shall apply for utility shifting necessitated in road constructions through the RoW portal in accordance with the G.O read as 5th paper above. The upcoming road works of both KWA and PWD shall be displayed in the RoW portal and updated regularly.

(ii)While preparing the estimates for utility shifting by KWA for PWD led works the provisions should be same as that of the existing lines (ie.same dia of pipe, same material etc). The estimate for utility shifting shall be prepared by EE, KWA as per the G.O read as 8th paper above.

(iii)The estimate for utility shifting shall includes the works associated with pipe lines/sewer lines such as shifting/raising of valve chambers/manholes and all allied works.

(iv)The utility shifting/pipe laying works shall be supervised by KWA. The quality of works and quality of materials such as pipes/specials and allied materials shall be ascertained by KWA officials through site or factory test as is applicable.

(v)The Security Deposit for utility shifting (replacement of pipes) needs to be deposited by PWD.

(vi)A security deposit of 10% of the utility shifting amount required for replacement of pipes to be remitted to KWA by PWD for all pipe

shifting works, which will be released after the DLP of the pipes work and a tripartite agreement to be executed with PWD, KWA and the contractor who is carrying the work, the facility shall be included in the online portal.

(vii) PWD shall submit the security deposit as above in the form of Treasury Savings Deposit/Bank Guarantee for obtaining sanction.

(viii) The liability of leakages without obtaining sanction for utility shifting shall be borne by PWD.

(ix) The time frame for completion of pipe laying and road restoration shall be specified in the permission letter and for delays/variations from the original sanctioned scope of quality of pipes, design etc, the security deposit shall be forfeited proportionally.

(x) Display boards at site showing the details of work arranged by PWD with date of completion during execution and DLP details on completion of work should be erected.

(xi) In case where the utility shifting/pipe laying work is executed through the contractor for the PWD road work, the contractor shall be liable for any leakage/maintenance work during the DLP for the pipe laying work/road restoration work associated during the maintenance period or upto the date of handing over the utility to KWA, not to exceed six months after the completion of the work.

C. General

(i) While preparing the estimates for new road constructions the provisions for utility ducts to be included in consultation with the utility providers based on their requirement if there is ample PWD land available for such works. In the case of existing roads the additional provisions for utility ducts shall be explored.

(ii) The committee constituted as per the G.O read as 11th paper above shall consider the major disputes arised, if any, between both the Departments and the decision of this committee will be treated as final.

(By order of the Governor)

ANAND SINGH
SECRETARY

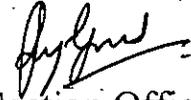
To,

All Chief Engineers, PWD, Thiruvananthapuram.

All Executive Engineers of PWD (Through Chief Engineers).

The Managing Director, Kerala Water Authority, Tvpm.
The Chief Executive Officer, Kerala Road Fund Board, Tvpm.
Water Resources Department.
Stock File/ Office Copy/ Website

Forwarded /By order



Section Officer

Copy to:PS to Minister, PWD.
PS to Minister, WRD.
PA to Secretary, PWD.
PA to Joint Secretary, PWD.